

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2409**

TO BE ANSWERED ON THE 02ND JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)

SOP FOR TRAFFICKED CHILDREN

2409. SHRI JAGDAMBIKA PAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has released a Standard Operating Procedure (SOP) to be adopted by the State Governments for safeguarding the interests of trafficked minors and children used as labourers;**
- (b) if so, the details thereof;**
- (c) whether the Government has asked all the State Governments to treat cases relating to trafficked women and children as organised crimes;**
- (d) if so, the details thereof;**
- (e) the details of the financial assistance provided for setting up Anti Human Trafficking Units to the States, State-wise; and**
- (f) the measures taken by the Government to curb human trafficking in the country?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): The Ministry of Home Affairs had issued an advisory to all States and UTs about various measures that may be taken by the States and other agencies for rescue of trafficked child labourers and the action to be taken against the traffickers/employers etc. The general Standard Operating Procedure (SOP) which may be adopted for this purpose was indicated in this advisory. The advisory is available on the website of the Ministry of Home Affairs at link: <http://mha.nic.in/csdivadvisory>.

(c) & (d): The Ministry of Home Affairs had issued an advisory to all States and UTs for treating human trafficking as an organised crime. The States and UTs were advised about the key action points necessary to effectively deal with the organized crime aspect of human trafficking. This advisory is available on the website of the Ministry of Home Affairs at link: <http://mha.nic.in/csdivadvisory>.

(e): Details of funds released by the Ministry of Home Affairs for setting up Anti Human Trafficking Units at district level in various States are given in Annexure.

(f): 'Police' and 'Public Order' are State subjects and as such prevention of the crime of trafficking is primarily the responsibility of State Governments. However, the Central Government supplements the efforts of State Governments by issuing guidelines and advisories from time to time. These advisories are available on the website of the Ministry of Home Affairs at link: <http://mha.nic.in/csdivadvisory>.

Annexure**Details of funds released to States for setting up Anti Human Trafficking Units**

State / UT	No. of AHTUs for which funds released	Total funds released (in lakh)
Andhra Pradesh	10	75.8
Arunachal Pradesh	8	60.64
Assam	10	75.8
Bihar	14	106.12
Chhattisgarh	8	60.64
Goa	2	15.16
Gujarat	15	113.7
Haryana	10	75.8
Himachal Pradesh	4	30.32
Jammu & Kashmir	7	53.06
Jharkhand	8	60.64
Karnataka	9	68.22
Kerala	9	68.22
Madhya Pradesh	24	181.92
Maharashtra	12	90.96
Manipur	5	37.9
Meghalaya	3	22.74
Mizoram	4	30.32
Nagaland	6	45.48
Odisha	17	128.86
Punjab	8	60.64
Rajasthan	12	90.96
Sikkim	2	15.16
Tamil Nadu	12	90.96
Tripura	2	15.16
Uttar Pradesh	35	265.3
Uttarakhand	7	53.06
West Bengal	7	53.06
Total	270	2046.6